

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No. 3894 of 2019**

Mrinal Kant Singh & Ors. Versus The State of Jharkhand & Ors.  
With

**W.P.(S) No. 4145 of 2018**

Bidyut Kumar Ojha & Ors. Versus The State of Jharkhand & Ors.  
With

**W.P.(S) No. 6345 of 2018**

Sanjay Kumar & Ors. Versus The State of Jharkhand & Ors.  
With

**W.P.(S) No. 4051 of 2018**

Ravindra Kumar Ravikar & Ors. Versus The State of Jharkhand & Ors.

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**CORAM : HON'BLE MR. JUSTICE DR. S.N. PATHAK**

(Through Video Conferencing)

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For the Petitioners : Mr. Abhay Kumar Mishra, Advocate  
Mr. Rajendra Krishna, Advocate  
Mrs. Ritu Kumar, Advocate

For the Respondents : Mr. Ashok Kumar Singh, AC to SC (L&C)-III  
Mr. Ankit Kumar, AC to SC(Mines)-I  
Mr. Deepak Kumar Dubey, AC to AAG-II  
Mr. Devesh Krishna, SC (Mines)-II

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9 / 09.09.2021 Learned counsel appearing for the respondent-State submits that yesterday a supplementary counter affidavit has been filed.

Let the said supplementary counter affidavit filed by the respondent-State be placed on board.

Let the copy of the same be also served by learned counsel appearing for the respondent-State to all other counsels appearing in these matters.

Put up all these matters in the next week under the same heading.

**(Dr. S. N. Pathak, J.)**